

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:3504  
ANSWERED ON:04.08.2014  
GAS / OIL TANKERS ACCIDENTS  
Sampath Shri Anirudhan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has noticed the poor condition of the gas/oil tankers resulting in rising tankers accidents in the country;
- (b) if so, the details thereof and the number of accidents happened during the last three years and the current year, Oil-Marketing Company/State-wise including Kerala;
- (c) the number of persons injured/killed in such accidents during the said period; and
- (d) the details of financial assistance/medical aid provided by the Government to the victims?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) The bulk tank trucks are utilized by the Public Sector Oil Marketing Companies (OMCs) for road movement of petroleum products (including LPG) only when they are duly licensed/approved by the designated competent authority as specified in the Petroleum Act, 1934; the Explosives Act, 1884 and Rules made thereunder. In addition, the fitness of the bulk tank trucks, as certified by the designated competent authority specified in the Motor Vehicles Act, 1988 and rules made thereunder, are also ascertained at the respective loading bases of the OMCs before they are accepted for loading. These requirements are statutory in nature and therefore, all such bulk tank trucks being utilized by the (OMCs) necessarily have to comply with them.
- (b) Oil Industry Safety Directorate (OISD) has reported that 407 accidents of bulk tank trucks of petroleum products/LPG occurred including in the State Kerala during the last three years and the current year (April-June). State/OMC-wise details are annexed as annexure.
- (c) There were 403 number of fatalities in the accidents involving bulk tankers of petroleum product/LPG during the said period.
- (d) The financial assistance /compensation to the dependents of the victims is paid by the Insurance company with which the transporters have taken insurance under their party liability, as per the transport contract agreement.